

place of women in our society and highlight the aspirations and problems of the youth; and

- (f) seek to promote a scientific temper amongst the viewers.

The Selection Committee will also ensure that the guidelines prescribed by the Government for certification of films for public exhibition by the Central Board of Film Certification are strictly observed in the matter of assessment of the suitability of the proposed TV programmes.

[*Translation*]

#### **Thakur Paper Mill, Samastipur**

213. SHRI SANTOSH KUMAR GANGWAR: Will the PRIME MINISTER be pleased to state:

(a) whether Government are aware that Thakur Paper Mill, Samastipur (Bihar) is closed for the last several years due to unauthorised lockout;

(b) if so, the details of the action taken in this regard; and

(c) the proposal under consideration to re-open the said mill?

THE MINISTER OF STATE IN THE PRIME MINISTER'S (SHRI KAMAL MORARKA): (a) to (c). M/s Thakur Paper Mills Ltd. (TPML) has been lying closed since March, 1982. It has been reported that efforts of the financial institutions to draw up proposals, in consultation with the State Government of Bihar for removing the difficulties being faced by the unit have not been successful. The Industrial Finance Corporation of India (IFCI) has initiated steps for execution of the order for sale obtained in 1971 with regard to mortgaged properties of TPML.

[*English*]

#### **Threat by Militants in Tamil Nadu**

214. SHRI B. DEVARAJAN: Will the PRIME MINISTER be pleased to state:

(a) whether it has come to the notice of the Union Government that militants had resorted to certain threats in some places in Tamil Nadu recently;

(b) whether the Union Government had held any discussion with the State Government regarding day-to-day activities of the militants in the State; and

(c) if so, the steps taken to prevent the militants from indulging in any violent acts and threats?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI SUBODH KANT SAHAY): (a) and (b). Yes, Sir.

(c) The Government of Tamil Nadu have intimated that Police action has been intensified against the militants. The Central Government have also provided para-military forces to the State to support the law and order mechanism in the State.

#### **Status of Tehsil of Fatehgarh Churlan (Punjab)**

215. SHRI KIRPAL SINGH: Will the PRIME MINISTER be pleased to state:

(a) whether a demand to give Fatehgarh Churlan (Punjab) the status of Tehsil is pending with the Government since long; and

(b) if so, the decision taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRISUBODH KANT SAHAY): (a) and (b). Information is being collected and would laid on the Table of the House.

#### **Replies to Letters from MPs**

216. SHRI MADAN LAL KHURANA: Will the PRIME MINISTER be pleased to refer to the replies given to Unstarred Question Nos. 4016 and 4195 on 3 September, 1990 and state:

(a) the number out of the pending letters have since been replied and the reasons for the delay in replying to the remaining letters;

(b) the number of letters received between September, 1990 to date by the P.M. and the Department of Personnel from Members of Parliament;

(c) the number out of these letters still pending for reply; and

(d) the steps taken/proposed to ensure that instructions about dealing with letters from members of Parliament are strictly followed?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRIKAMAL MORARKA): (a) Out of 111 pending letters now 41 letters are pending for final reply, as the replies for awaited from other Ministries.

(b) 188

(c) 66

(d) Every effort is made to send final replies to Members of Parliament as expeditiously as possible.

#### **Use of Foreign Brand Names**

217. SHRI PHOOL CHAND VERMA: Will the PRIME MINISTER be pleased to state:

(a) whether the practice of putting restriction on use of foreign brand name is followed in all cases; and

(b) if not, the reasons therefor?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRIKAMAL MORARKA): (a) While granting foreign collaboration approvals, a standard condition is stipulated that foreign brand names will not be allowed for use on the products for internal sales, although there is no objection to their use on products to be exported.

(b) Does not arise.

#### **Recommendations of Board of Officers in Delhi Cantonment**

218. PROF. VIJAY KUMAR MALHOTRA: Will the PRIME MINISTER be pleased to state:

(a) whether a Board of Officers was constituted sometime in the past to go into the question of stocking of inflammable items in the Delhi Cantonment;

(b) if so, the details of the recommendations made by the Board; and

(c) the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI LALIT VIJOY SINGH): (a) The Cantonment Board, Delhi constituted, in February 1982, a Sub-Committee consisting of 3 elected Members of the Cantonment Board to frame bye-laws on the pattern of the bye-laws of the Municipal Corporation of Delhi regarding stocking of